

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.5 - IA/731(AHM)2024
in
C.P.(IB)/167(AHM)2023

Proceedings under Section 95 IBC

IN THE MATTER OF:

Central Bank of India
V/s

Anirudha Bhuwalka PG to AMW Motors Ltd

.....Applicant

.....Respondent

Order delivered on: 08/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Rakesh Gupta, Adv.
For the Respondent :

ORDER

IA/731(AHM)2024

This is an application filed by the applicant to condone the delay of three days for filing of report. Heard Ld. Counsel for the applicant. Delay of three day is condoned.

List for further consideration on 03.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)